

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/09/KOB/2023
SECTION	241,242 C/ACT R/W NCLT RULE 11, 81
NAME OF PARTIES	JOSE THOMAS V/S JRT ROCK PRODUCTS PVT LTD & 11 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	SANJAY & PARVATHI ADVOCATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	PANICKER & PANICKER, TERRY V. JAMES & RAKHY BABY, HARI KUMAR G NAIR, AKHIL SURESH, ATHUL M V.

12th JULY 2024

O R D E R

CP(C/ACT)/09/KOB/2023

Learned counsel, Mr. Sanjay appears physically along with Learned Counsel, Mr. Kiran Narayanan on behalf of the Petitioner. Learned Counsel, Ms. Rakhy appears virtually on behalf of R1 to R5. Learned Counsel, Mr. Sankar Panickar appears on behalf of R6 and on behalf of additional respondent Nos. 9, 10, 11 & 12.

None appears on behalf of R7 & R8.

It is seen from the records that vide order dated 20.11.2023, R8 was directed to be present on the next date of hearing. However, despite service of notice on R8, none appears on behalf of R8, nor reply affidavit has been filed on their behalf.

The Counsel for Petitioner pressed for grant of interim prayer clause No. iv in the present Petition. Registry is directed to issue fresh notice on R8, to cause appearance on the next date fixed for hearing in order to consider the interim prayer clause No. iv.

(2)

Counsel for R1 to R5 seeks time to file reply to the amended petition. Request is acceded to. Let the same be filed within a period of 2 weeks as a last chance, after serving copy on the other side.

List this matter for final hearing on **02.08.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**